Collection of Taxes from Madhya Pradesh

116. SHRI AJIT P. K. JOGI: Will the Minister of FINANCE be pleased to state:

(a) what is the amount collected as income-tax, Central excise duty, corporate tax, wealth tax, estate duty and royalty on minerals by the Union Government from Madhya Pradesh during the last three financial years;

- (b) what amount was reimbursed to Madhya Pradesh as its share during the same period; and
- (c) on what basis this sharing Was been done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) (a) The amount collected as Income Tax, Central Excise duty, Corporate Tax, Wealth Tax, Estate duty and royalty on minerals by the Union Government from Madhya Pradesh during the last three financial years is as follows;

(Rs. in crores)

									1983-84	1984-85	1985-86	
1.	Income-tax		• 2						50 01	52 · 40	73 93	
2.	Central Excise	duty	٠	(0.00)	•5	8i		÷	486.36	493 67 (P	578 98 rovisional)	
3,	Corporate Tax	•	•	٠	•	٠.		Ŷ.	4 37	4.30	11.65	
4.	Wealth Tax			**	838		4	ě	2.56	2.77	3 16	
5.	Estate duty	(* .)	£		:(•)		(4)	×	0.34	0.35	0 55	
6.	Royalty on Mi	ineral	S	(*)	*	9.	•3	*	It is collected and not by	l by State C		

(b) The amount of share reimbursement to Mahdya Pradesh is as follows:

								1983-84	1984-85	1985-86
1.	Income Tax			8	:•			86.19	90 59	154.73
2.	Basic Excise	duty				8		292.35	319.98	370.45
3.	Addl. Excise	duty			*		*:	41 .47	52 97	63 . 69
4.	Estate duty	1) <u>*</u>	100	•		3.	0.24	0 21	0 57
5.	Wealth Tax	on Ag	ricult	ural	proper	rty		-	-	-

(c) Sharing of Central taxes and duties with states was made in 'accordance with recommendations of the 7th Finance Com-

mission (for 1983-84 and 8th Finance Commission (for 1984-85 and 1985-86) as accepted by Government.